

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

1. ORIGINAL APPLICATION NO. 23 of 1994,  
2. ORIGINAL APPLICATION NO. 24 of 1994.

Monday this the 21st day of June, 1994.

Coram: Hon'ble Shri Justice K.M.Agarwal, Chairman,  
Hon'ble Shri R.K.Ahooja, Member(A).

1. Original Application No. 23/94.

S B Gavali

C/o. A.I.Bhatkar,  
Advocate, 4/13,  
Mohamed Hussain Chawl,  
Opp. Antop Hill Post Office,  
Wadala,  
Bombay - 400 037  
(By Advocate Shri A.I.Bhatkar)

... Applicant.

V/s.

1. Union of India  
through the Secretary,  
Ministry of Defence,  
South Block,  
New Delhi. and 12 Ors.  
(By Advocate Shri V.S.Masurkar)

... Respondents.

2. Original Application No. 24/94.

C.S.Borkar,  
C/o. A.I.Bhatkar,  
Advocate,  
4/13, Mohamed Hussain Chawl,  
Opp. Antop Hill Post Office,  
Wadala,  
Bombay - 400 037.  
(By Advocate Shri A.I.Bhatkar)

... Applicant.

V/s.

1. Union of India through the  
Secretary,  
Ministry of Defence,  
South Block,  
New Delhi and 14 Ors.

... Respondents.

(By Advocate Shri V.S.Masurkar)

: ORDER :

(Per Shri R.K.Ahooja, Member(A))

two

These OAs are being disposed of by a common order  
as the is similar in both the cases.

2. The applicants in both the cases are Auto Fitter SK  
and are seeking promotion to the post of Auto Fitter Gr.II.  
HSK  
The counsel for the applicants submits that they have passed  
the necessary trade test, as well as, written test, but

they have been superceded by their juniors. The applicants made various representations against their supersession by juniors, but to no avail. They have, therefore, come before this Tribunal seeking a direction to promote the applicants the date w.e.f. /their juniors were promoted with all consequential benefits like seniority, arrears etc.

3. The respondents in their reply have stated that as per SRO 303/87 the promotion from Auto Fitter SK to the post of Auto Fitter HSK - II is based on selection basis. The respondents state that the applicants were duly considered by the respective DPC for promotion, but due to low merit they were not selected.

4. It is fairly conceded by the learned counsel for the respondents that the promotional / post is a non-selection post. Therefore, the assertion made by the respondents that the post is to be filled up on selection basis is not correct.

5. It is therefore seen that the applicants case for promotion has not been considered on the basis of the criteria i.e. seniority subject to fitness. We, therefore, find merit in both the QAs. The learned counsel for the respondents did not dispute that the applicants were fit for the post, but were not selected because of their low grading. We are of the view, that since they were not found unfit, they are entitled to be promoted by considering them afresh. Accordingly, the QAs are allowed and the respondents are directed to promote the applicants from the dates their juniors were promoted to the said posts with all consequential benefits.

(R.K. AHOJJA)  
MEMBER(A)

B.

(K.M. AGARWAL)  
CHAIRMAN